

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.320 of 1998  
(O.A.1191 of 1996)

Date of Order : 21.8.1998

Present : Hon'ble Mr. Justice S.N. Mallik, Vice-Chairman.

Hon'ble Mr. S. Dasgupta, Administrative Member.

SOUMITRA PAUL

vs.

UNION OF INDIA & ORS.  
(POST)

For the applicant : Ms. S. Mitra, counsel.

For the respondents: Mrs. Uma Sanyal, counsel.

ORDER

S. Dasgupta, A. M.

M.A.320 of 1998 has been filed by the applicant seeking early hearing of O.A.1191 of 1996.

2. We have noted that the prayer in the O.A. is for regularisation of the services of the applicant on the ground that he had worked as a Substitute E.D. Agent for a long time. The question as to whether a Substitute E.D. Agent can be given regular appointment is subjudice before the Hon'ble Supreme Court in an SLP filed by the Union Of India against an order passed by a Bench of this Tribunal in a similar matter.

3. In view of this, the present application cannot be taken up for adjudication until a decision is given by the Hon'ble Supreme Court. No order can be passed on the M.A. for early

W.R.

..2/-

hearing. The M.A. stands rejected at this stage.

4. We have noticed that in the O.A., no reply has been filed by the respondents. We grant 4 weeks time to the respondents to file reply. Rejoinder, if any, be filed within 2 weeks thereafter.



(S. Dasgupta)  
Administrative Member



(S.N. Mallick)  
Vice-Chairman

R.S.